

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2681 OF 2006

M/S MAHYCO MONSANTO BIOTECH-INDIA LTD.
.....APPELLANT(S)

VERSUS

THE STATE OF A.P & ORS

.....RESPONDENT(S)

WITH

W.P(C) NO. 306 of 2006
W.P(C) NO. 339 of 2006
W.P(C) NO. 351 of 2006

O R D E R

C.A.No.2681 of 2006

This appeal has been filed against an order granting temporary injunction on certain conditions. During the pendency of the appeal, an application has been filed by the appellant to withdraw this appeal without prejudice to the rights and contentions of the parties leaving open all questions raised therein. In view of the statement made in the said application, the appeal stands dismissed as withdrawn without prejudice to the rights and contentions of the parties.

All the questions raised in this appeal shall be kept open for decision even at the final stage by the MRTP Commission on or after 25.09.2006.

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We direct the MRTP Commission to decide the MRTP Proceedings including the contempt and other applications within six months from the date of communication of this Order to it.

W.P(C) NO. 306 of 2006, W.P(C) NO. 339 of 2006, W.P(C) NO. 351 of 2006

Learned counsel for the petitioner seeks permission to withdraw

these Writ Petitions filed under Article 32 of the Constitution. The Writ Petitions are accordingly dismissed as withdrawn.

.....J.
(TARUN CHATTERJEE)

.....J.
(G.S.SINGHVI)

.....J.
(R.M.LODHA)

NEW DELHI;
AUGUST 26, 2009.

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ITEM NO.117 COURT NO.4 SECTION XVII

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 2681 OF 2006

M/S MAHYCO MONSANTO BIOTECH-INDIA LTD. Appellant (s)

VERSUS

THE STATE OF A.P & ORS Respondent(s)

(With appln(s) for transposing respondents as petitioners and intervention and withdrawal of civil appeal)

WITH W.P(C) NO. 306 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and withdrawal of writ petition)

W.P(C) NO. 339 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

W.P(C) NO. 351 of 2006

(With appln.(s) for ex-parte stay and impleadment as party respondent and with office report)

Date: 26/08/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE G.S.SINGHVI

HON'BLE MR. JUSTICE R.M.LODHA

For Appellant(s) Mr. Subramonium Prasad,Adv.

For Respondent(s)

Mr. Rajesh Prasad Singh,Adv.

Mr. A.V. Rangam,Adv.

Mr. D.N. Goburdhan,Adv.

Mr. R.N. Keshwani, Adv.

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Mr. V.G. Pragasam, Adv.

Mrs. Revathy Raghavan, Adv.

Ms. Altaf Fathima, adv.

Mrs. D. Bharathi Reddy, Adv.

Mr. Abhishek Chaudhary, Adv.

Mr. Sanjay R. Hegde, Adv.

Mr. Amit Kr. Chawla, Adv.

Mr. A. Rohen Singh, Adv.

Mr. Anil Kumar Tandale, Adv.

Ms. Abha R. Sharma, Adv.

Mr. R. Nedumaran, Adv.

Mrs. Hemantika Wahi, Adv.

Mr. Somanath Padhan, Adv.

UPON hearing counsel the Court made the following
ORDER

C.A.No.2681 of 2006

The appeal stands dismissed as withdrawn without prejudice to the rights and contentions of the parties in terms of the signed order.

All the questions raised in this appeal shall be kept open for decision even at the final stage by the MRTTP Commission on or after 25.09.2006.

We direct the MRTTP Commission to decide the MRTTP Proceedings including the contempt and other applications within six months from the date of communication of this Order to it.

W.P(C) NO. 306 of 2006, W.P(C) NO. 339 of 2006, W.P(C) NO. 351 of 2006

The Writ Petitions are dismissed as withdrawn in terms of the signed order.

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(Satish K. Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed Order is placed on the file)